

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

VC AND PHYSICAL (HYBRID) MODE

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
20-02-2024 AT 10:30 AM

**IA (IBC) 203 & 198/2024, Cont.A (IBC) 5/2022 & IA (IBC) 109/2023 in
Company Petition IB/14/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Padmavathi Steel Traders

...Operational Creditor

VS

Mark Infrastructure Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Cont.A (IBC) 5/2022 & IA (IBC) 109/2023

Matter re-opened since it is found that before we could order notice to the alleged contemnors on the representation made by the learned counsel Mr Krishna Manohar on 10.10.2022 this Tribunal allowed the said counsel to file Vakalat and also for filing counter. However later it turned out that counsel Smt Shiren Sethna Baria, had filed Vakalat for Mr Pusuluri Srinivas Rao, who is not the alleged contemnor, likewise, the counter also is not signed by the contemnors. Hence, we are not taking the Vakalat as well as the counters filed by Smt Shiren Sethna Baria, counsel, on record and the same stands rejected hereby.

Let a fresh notice through registered/speed post and through e-mail be taken to the respondents within three days from today and counter if any by the respondent shall be filed by next hearing date. Matter adjourned to 12.03.2024.

IA (IBC) 198/2024

Mr Madasa Kumar, liquidator present. This is an application filed by the liquidator to take on record the final report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

IA (IBC) 203 /2024

This is an application for closure of liquidation. For hearing, matter adjourned to 12.03.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)